

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS: BILASPUR

Original Application No.203/01128/2018

Bilaspur, this Wednesday, the 05th day of December, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Radhey Mohan Mishra, S/o Shri Putti Lal Mishra, Aged about 77 years, R/o Hemu Nagar, R/5 Ujaini Galaxy Bilaspur (C.G.) PIN 495001
2. Hari Ram Pandey, S/o Late Shri Jagel Pandey aged about 76 years, R/o Sita Kund, Civil Line, Post and District Sultanpur (U.P.)
3. L.N. Shukla, S/o Late Shri S.P. Shukla, aged about 74 years, R/o Ward No.36 Purani Basti Shahdol (M.P.)
4. Iqbal Singh, S/o Late Shri Arjun Singh, aged about 78 years R/o Sanghpur Road, Shahdol (M.P.)
5. R. Mukunda Rao, S/o Late Shri R.V. Appa Rao, aged about 85 years R/o A-46 Karmachari Nagar, Sikola Bhata Durg (C.G.)
6. Akbar Ali, S/o Late Dost Mohd. Aged about 74 years R/o 2/1 Bengali Shah Wari Lane, Profecy Apartment, 3rd Floor, Kolkata-23 (West Bengal)
7. Umeshchand Pandey, S/o Late Shri Laxmi Narayan Pandey, Aged about 74 years, R/o Om Nagar Colony Near Pahadiya Benipur, Sarnath, Post Sarnath District Varanasi (U.P.)
8. P.V.R. Raju, S/o Late Shri P.Surpa Raju, aged about 69 years, R/o Block No.1267 Sri Sai Teja Residence, Flat No.107 pragati Nagar, Near J.N.T.U/Kukat Palli Hyderabad (Telangana)

-Applicants

(By Advocate –**Ms. Veena Nair**)

V e r s u s

1. Union of India,
Through The Chairman
Railway Board,
New Delhi 110003

2. The General Manager,
Rail Bhawan,
SEC Railways, Bilaspur
District Bilaspur (C.G.) PIN 495004

- **Respondents**

(By Advocate –**Shri Vivek Verma**)

O R D E R (ORAL)

By Navin Tandon, AM:-

The applicants are retired Loco Inspectors/Senior Loco Inspectors during the period from 1990 to 2005.

2. The applicants are aggrieved by the fact that they are not been granted the benefit of adding 55% and 75% of the running allowance for the purpose of re-fixing their pay and recomputing their retiral benefits.

3. The learned counsel for the applicants submits that applicants' case is squarely covered by the order dated 02.01.2007 passed by the Principal Bench of this Tribunal in O.A. No.1273/2005 (Annexure A/1). She prays that these applicants may be permitted to submit individual representations to the competent authority of the respondents within 15 days and a direction may be given to the respondents to consider and decide the said representations in a time bound fashion.

4. Shri Vivek Verma, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is disposed of in above terms.

5. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by permitting the applicants to submit individual representations in regard to their grievances, to the competent authority of the respondents, within a period of 15 days from the date of receipt of a certified copy of this order. On such representations being filed, the competent authority of the respondents shall consider and decide the applicants' representation with a reasoned and speaking order, within a period of 60 days thereof. The decision so taken shall be communicated to the applicants.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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